

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No. 320/2019**

New Delhi this the 30th day of January, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**  
**HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Keshav Kumar, Age 27 yrs.  
Roll No. 121811000096  
Group B, Subject : Fresh Appointment, PGT(Hindi)  
S/o Krishna Kumar  
Gali No. 8, Jagatpur Road, Burari  
Delhi-110084 ..... Applicant

(By Advocate: Mr. Tahir Ashraf Siddiqui)

**Versus**

1. Directorate of Education  
Through its Secretary,  
Govt. ( NCT) of Delhi  
Old Secretariat, Near Vidhan Sabha, Civil Lines  
New Delhi, Delhi-110054.
2. Delhi Subordinate Services Selection Board,  
Through its Secretary FC-18  
Institutional Area,  
Karkardooma, Delhi. -Respondents

**ORDER (ORAL)**

**Ms. Nita Chowdhury, Member (A):-**

The applicant has filed this OA, claiming the following reliefs:-

- (i) Direct the Respondents to conduct a fair and transparent evaluation of the examination held on 23.07.2018 towards recruitment for notified vacancies in PGT-Hindi Male (Post Code 110/17) vide advertisement notice 04/2017 dated 20.12.2017.
- (ii) Direct the respondents to declare the Applicant as successful in the examination dated 23.07.2018 for PGT-Hindi (Male ) (Post Code 110/17) and issued joining letters to the

Applicant against the said notified vacancies for PGT-Hindi (Male ) (Post Code 110/17).

- (iii) Direct the respondents to produce the record of the Examination dated 23.07.2018, post code 110/17 and marks obtained by the applicant before the application of nomination.
- (iv) Pass any such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice and in favour of the applicant."

2. When questioned, the applicant could not show how the above prayers are based on any rules/instructions listed in the advertisement with regard to the examination in question.

3. Counsel for the applicant is unable to show us any rules in which the respondents are bound to give them a copy of the OMRsheets marking etc.. On being asked about the same, he states that he does not wish to press the prayer but only wishes to draw attention to the fact that he has given some representation with regard to the result of PGT examination.

4. We have seen the representation. The representation does not even refer to the year of the examination and does not mention even the post code of the same. It is not understandable how any respondent can answer a representation like this. Clearly the OA is premature. Only after an impugned order is passed, should an OA be instituted.

5. In view of the above, the OA is dismissed at the admission stage itself.

**(S. N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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